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Title: Need to conduct a CBI inquiry into the alleged misappropriation of funds in Doordarshan.

SHRI HANNAN MOLLAH (ULUBERIA) : Sir, I would like to draw the attention of the Government to the plight of hundreds of writers, researchers, technicians, directors and producers of film and TV medium. They are feeling deprived due to the continuous corruption and deceitful practices in some high offices of Doordarshan.

Sir, a handful of film makers are in nexus with the officials and they are cornering all the serials and everything and well known people are being continuously deprived of them.

Doordarshan, since 1995, have evolved a method of looting the film makers that in the name of processing fee or entertainment fee they are taking a sum of Rs.2,000, Rs. 5000, or Rs. 10,000 from each director. But for five to ten years they are not informing them about the result of the processing fee. Only a few people are getting all the things. They have alleged that for a group of things if they pay 25 per cent of grant as bribe, they can get the serials.

One enquiry was there. They have stated that some fraudulent people got about 100 serials, submitted 50 serials and 50 blank tapes and got full payment. Around six companies were identified but one of them again got the permission for its serial. So, I would demand a CBI inquiry into this because the vigilance inquiry has not done anything as nobody has been punished so far. Something was detected, but no one was punished. So, I want a full CBI inquiry because *(Not recorded)* *â€¦ (Interruptions)*

MR. SPEAKER: That will be deleted.

SHRI HANNAN MOLLAH : Sir, I demand a CBI inquiry into this and the hon. Minister should clarify why these things are happening and why no action has been taken against anybody.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI PRIYA RANJAN DASMUNSI): Sir, first of all, I would like to request the hon. Member, right on the floor of the House, that if he gives me one such instant case and within 48 hours if I do not put him in the CBI net, I will quit the Parliament. So, he has to give the instant case.

Secondly, on the Kashir Channel I got this complaint from the Chairperson, UPA. Instantly, I handled the case, got them out from the new policy. A few are still under CBI net.

But so far as the point referred by Shri Hannan Mollah is concerned, if he gives me one instant case, who gave the money and asked for 50 per cent of the grant or anything, within 48 hours I will take it up.

MR. SPEAKER: We must appreciate his response. Now, it is for you to respond.